

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6857/2023

(Arising out of impugned final judgment and order dated 18-10-2022 in CRLA No. 173/2022 passed by the High Court of Delhi at New Delhi)

UMAR KHALID

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No. 103150/2023 - EXEMPTION FROM FILING O.T., IA No. 94339/2023 - EXEMPTION FROM FILING O.T. and IA No. 103149/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-09-2023 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Ms. Sanya Kumar, Adv.
Mr. Sahil Ghai, Adv.
Mr. N. Sai Vinod, AOR

For Respondent(s)

Mr. Tushar Mehta, SG (N/P)
Mr. Suryaprakash V. Raju, A.S.G. (N/P)
Mr. Zoheb Hussain, Adv. (N/P)
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Rajat Nair, Adv.
Dr. Arun Kumar Yadav, Adv.
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter has been adjourned from time to time in view of the requests made on behalf of the parties.

Today again a request seeking adjournment is made on behalf of the petitioner.

As a last opportunity, list on 12.09.2023.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR